

MR. SPEAKER: If both sides are doing it, I will go out of the picture. Let them do it.

मुझे हँसना ही है जब इस तरह से भी इस तरह की बात की जाती है।

SHRI K. P. UNNIKRISHNAN (Badagara): Let there be a discussion.

SHRI VASANT SATHE: You said I could ask afterwards. Otherwise, let us have a discussion. This is a fit subject for it. The State has been defrauded of crores of rupees. This is *prima facie* a clear case of sabotage by the officials.

श्री रामावतार शारदा (पटना) : हम इस पर डिस्कशन चाहते हैं।

अध्यक्ष महोदय : अगर आप डिस्कशन चाहते हैं तो रूल तोड़ कर डिस्कशन नहीं होगा, उस के लिये अलेक्जेंद्रा नोटिस चाहिए।

SHRI JYOTIRMOY BOSU: Even I have to pay tax for this. The money will not come from heaven.

MR. SPEAKER: Please sit down.

12.52 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION RE. DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES IN MANIPUR

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table:—

A copy of Notification No. S. O. 667(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1973 containing Order No. 7 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Manipur, under sub-section (3) of section 10 of the Delimitation Act, 1972. [Placed in Library. See No. LT-5914/73].

MINERAL CONCESSION (FOURTH AND FIFTH AMENDMENTS) RULES, 1973 AND COKING COAL MINES (INTIMATION RE. MORTGAGE, CHARGE, LIEN, ETC., ETC.) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

(i) The Mineral Concession (Fourth Amendment) Rules, 1973 published in Notification No. G.S.R. 1010 in Gazette of India dated the 15th September, 1973.

(ii) The Mineral Concession (Fifth Amendment) Rules, 1973, published in Notification No. G.S.R. 1011 in Gazette of India dated the 15th September, 1973.

[Placed in Library. See No. LT-5915/73].

(2) A copy of the Coking Coal Mines (Intimation regarding Mortgage, Charge, Lien or other interests) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 480 in Gazette of India dated the 31st October, 1973, under sub-section (3) of section 34 of the Coking Coal Mines (Nationalisation) Act, 1972. [Placed in Library. See No. LT-5916/73].

श्री अटल बिहारी वाजपेयी : (भवालियर) अध्यक्ष जी, अभी मणिपुर के डिलिमिटेशन के बारे में कागज रखा गया है, मैं पूछना चाहता हूँ कि उत्तर प्रदेश और उड़ीसा के बारे में कब रखा जायगा ?

अध्यक्ष महोदय : इस तरह से जो बड़ी मुश्किल है।

श्री अटल बिहारी वाजपेयी : मैं इस पर बहस नहीं कर रहा हूँ—मैं तो इतना पूछना चाहता हूँ कि जब सब जगहों के चुनाव एक साथ होने हैं तो केवल मणिपुर ही क्यों रखा गया, उत्तर प्रदेश के लिये देर क्यों हो रही है ?

अध्यक्ष महोदय : यह एक अलेहदा बात है, वह आप को अलेहदा से बता दोगे ।

श्री अटल बिहारी वाजपेयी : यह कोई मेरे परिवार का मामला नहीं है ।

अध्यक्ष महोदय : अगर आप को कोई इन्फोर्मेशन लेनी है तो मैं उस के लिये कब इन्कार करता हूँ, लेकिन जहाँ यह मसला पैदा ही नहीं होता है, उस में कैसे घुसेड़ सकता हूँ ।

श्री अटल बिहारी वाजपेयी : यह डिजिटि-मि-टेशन का मसला है ।

अध्यक्ष महोदय : उस के लिये अलेहदा पूछिये ।

SHRI S. M. BANERJEE (Kanpur): The UP and Orissa elections are coming. What about that?

अध्यक्ष महोदय : आप उसके लिए अलेहदा पूछिए, इस में इस को नहीं उठाय जा सकता ।

EMPLOYEES' STATE INSURANCE CORPORATION (GENERAL PROVIDENT FUND) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:—

A copy of the Employees' State Insurance Corporation (General Provident Fund) Rules, 1973 (Hindi and English version) published in Notification No. G.S.R. 1204 in Gazette of India dated the 3rd November, 1973, under sub-section (4) of section 95 of the Employees' State In-

urance Act, 1948. [Placed in Library. See No. LT-5917/73].

NATIONAL LIBRARY BILL

APPOINTMENT OF MEMBER TO JOINT COMMITTEE

SHRI A. N. VIDYALANKAR (Chandigarh): I beg to move:

"That this House do appoint Shri A. K. Kotrashatti to the Joint Committee on the Bill to provide for the administration of the National Library and certain other connected matters in the vacancy caused by the death of Shri Dharamrao Sharanappa Afzalpurkar."

MR. SPEAKER: The question is:

"That this House do appoint Shri A. K. Kotrashatti to the Joint Committee on the Bill to provide for the administration of the National Library and certain other concerned matters in the vacancy caused by the death of Shri Dharamrao Sharanappa Afzalpurkar."

The motion was adopted.

12.55 hrs.

BUSINESS ADVISORY COMMITTEE THIRTY-FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I move:

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 5th December, 1973."

I would only like to mention that there was a printer's mistake and that has been corrected by a correction slip issued.

SHRI S. M. BANERJEE (Kanpur): Sir, I want to submit....

MR. SPEAKER: We do not speak on this. Only when the business of the